

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** 363/91, 364/91 & 365/91  
**T.A.NO.**

**DATE OF DECISION** 25.3.98

Union of India & Ors. **Petitioner**

Mr. N.S. Shevde **Advocate for the Petitioner [s]**

**Versus**

Sardar Ahmed Nazir Ahmed & Ors. **Respondent**

Mr. K.K. Shah **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr. V.Radhakrishnan** : Member (A)

**The Hon'ble Mr. P.C.Kannan** : Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

O.A.363/91

1. Union of India  
Through:  
General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. Chief Engineer (C)  
Western Railway,  
Ahmedabad Railway Station,  
2nd Floor, New Building,  
Ahmedabad.
3. Director (E)  
Railway Board, Rail Bhavan,  
New Delhi.

: Applicants

Advocate : Mr. N. S. Shevde

Versus

Sardar Ahmed Nazir Ahmed  
2/75, Jamalpur Pagathiya,  
Jamalpur Gayanwak Haveli  
Jamalpur, Ahmedabad.

: Respondent

Advocate : Mr. K. K. Shah

O.A.364/91

1. Union of India  
Through: General Manager,  
Western Railway, Churchgate,  
Bombay.
2. Chief Engineer (C)  
Western Railway,  
Ahmedabad Railway Station,  
2nd Floor, New Building,  
Ahmedabad.
3. Director (E)  
Railway Board, Rail Bhavan,  
New Delhi.

: Applicants

Advocate : Mr. N. S. Shevde

Versus

*Na*  
Punja Jawa,  
Watchman, Office of the  
Inspector of Works (C)

Western Railway,  
Ahmedabad.

: Respondent

Advocate: Mr. K.K.Shah

O.A. 365/91

1. Union of India  
through: General Manager,  
Western Railway,  
Churchgate, Bombay.

2. Chief Engineer (C)  
Western Railway,  
Ahmedabad Railway Station,  
2nd Floor, New Building,  
Ahmedabad.

3. Director (E)  
Railway Board, Rail Bhawan,  
New Delhi.

: Applicants

Advocate Mr. N.S.Shevde

Versus

Fata Rupa,  
Khalasi,  
Office of the Inspector of Works (C)  
Western Railway, Ahmedabad. : Respondent

Advocate Mr. K.K.Shah

ORDER

O.A. 363/91, O.A. 364/91  
& O.A. 365/91

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Date: 25.3.98

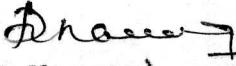
Per: Hon'ble Mr. V. Radhakrishnan : Member (A)

Heard Mr. N.S.Shevde, the learned counsel  
for the applicants. The respondents namely;  
Railway Administration has sought a direction  
to quash and set aside the judgment/order dated  
3.1.91 passed by the Presiding Officer, Labour  
Court No.11, Ahmedabad as at Annexure A-1. It is

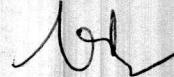
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now well settled by the judgment of the Hon'ble Supreme Court in the case of Krishna Prasad Gupta vs. Controller Printing and Stationary (1996) 1 SCC-69 and subsequent judgments that this Tribunal has no jurisdiction to pass such orders as sought for. Mr. Shevde agrees to this and requests that the papers may be returned to the Railways so that they may pursue the matter before the appropriate forum.

In the light of the submission of Mr. Shevde, O.A. stands disposed of. In view of the final disposal, interim order stands vacated. The papers may be returned to Mr. Shevde. No costs.

  
(P.C. Kannan)

Member (J)

  
(V. Radhakrishnan)  
Member (A)

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